

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

27. IA 308/2019 IN C.P. (IB)-3621(MB)/2018

CORAM: SHRI ASHOK KUMAR BORAH, HON'BLE MEMBER (J)
SHRI SHYAM BABU GAUTAM, HON'BLE MEMBER (T)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL HELD ON 12.07.2021**

NAME OF THE PARTIES: - (Linkshouse Industries Ltd)
Allahabad Bank
V/s
Linkhouse Industries Ltd

Section: 7 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC). Counsel appearing for the Corporate Debtor inform this bench that during the pendency of the Company Petition this bench has passed order for appointment of the Independent Audit or for the purpose of conducting Forensic Audit. The same order was challenged before the NCLAT and subsequent before the Supreme Court. The matter is pending before the Supreme Court for consideration. Counsel appearing for the Corporate Debtor fairly submits that they are willing to settle the matter with the Financial Creditor. None appeared on behalf of the Financial Creditor. Counsel for the Corporate Debtor is directed to intimate the next date of hearing to the Financial Creditor for his appearance. List the matter on **26.08.2021** for hearing.

Sd/-
SHYAM BABU GAUTAM
Member (Technical)

Sd/-
ASHOK KUMAR BORAH
Member (Judicial)